

TO BE PUBLISHED IN THE GAZETTE OF INDIA EXTRAORDINARY
PART-II, SECTION—3, SUB SECTION (ii)

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE

NOTIFICATION No.53 (RE – 2013)/2009-2014

New Delhi, the 2nd December, 2013

S.O. (E): In exercise of powers conferred under Section 5 of the Foreign Trade (Development and Regulation) Act, 1992 read with paragraph 2.1 of the Foreign Trade Policy, 2009-2014, as amended from time to time, the Central Government hereby makes the following amendment in Chapter 8 of ITC (HS) 2012, Schedule 1 (Import Policy):

2. The minimum CIF value of Cashew Kernels under the following HS Codes of Chapter 8 of ITC (HS) 2012, Schedule 1 (Import Policy) per Kilogram is fixed as under:

HS Code	Item Description	Minimum CIF Value (Per Kg.)
0801 32 10	Cashew kernel, broken	Rs.288/-
0801 32 20	Cashew kernel, whole	Rs.400/-

Effect of this amendment:

The minimum price for import of Cashew Kernel (brokens) and Cashew Kernel (wholes) is fixed to Rs. 288/-per Kg. and Rs 400/- per Kg. respectively.

Sd/-
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[Issued from File No.01/89/180/26/AM-12/PC-2 (A)]